

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-07-2024 AT 10:30 AM**

CP (IB) No. 97/7/HDB/2022

AND

IA(IBC) 841 & 1335/2024 in CP (IB) No. 97/7/HDB/2022

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Mr. Katepalli Venkateswara Rao

...Financial Creditor

AND

M/s. Bio Green Papers Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Mr Chinna Gurappa, Resolution Professional present through Video Conference.

IA(IBC) 841/2024

Learned Counsel Mr Anil Mukherji, for respondent present physically,

This being an application filed by the Resolution Professional seeking direction to the suspended members of the board of the first respondent to handover the documents specified in the application.

Learned Counsel Mr Anil Mukherji, present for the respondent and has undertaken to submit the documents specified in the application, available with the respondent.

For filing the list of the documents three days' time is granted and the same shall be furnished to the Resolution Professional and if any document is not furnished let reasons for not submitting the same be stated by the respondent. This exercise shall be done within 4 days.

Matter adjourned to 10.07.2024.

IA(IBC) 1335/2024

This being an application to take the final progress report Cum Closure of CIRP and Relieve RP from his duties.

This application is allowed for the limited purpose of receiving the final report.

Rest of the reliefs refused, however by giving liberty to file separate applications.

Accordingly, **this application is partly allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)